

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... **APPLICANT / PETITIONER**

Vs

Bhushan Power and Steel Limited

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code 2016

Order delivered on 09.10.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Ms. Surbhi Khattar, Advocate
Mr. Monish Panda, Advocate

For the Resolution Professional :- Ms. Misha, Advocate
Mr. Vaijayant, Advocate

ORDER

CA No. 356(PB)/2017


This is an application by one of the creditors stating that the actual amount of credit as on 31.08.2017 has not been reflected by the Insolvency Resolution Professional in his proceedings which is Rs. 1,51,37,57,761.65 (Rupees One Hundred Fifty-One Crore, Thirty-Seven Lakhs, Fifty-Seven Thousand, Seven Hundred and Sixty-One and Sixty-Five paisa only). A copy of the application has been furnished to the counsel for the IRP and we ask his Counsel to seek instruction.

Cont...

Deepak Kumar

After obtaining instruction Learned Counsel has stated that the aforesaid amount shall be reflected in the list of the creditors concerning the applicant by evening today and there has been some mistake as a smaller amount was mentioned.

The application is disposed of.


CHIEF JUSTICE M. M. KUMAR
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)